



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 10.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 66/14	TP 68/16	Hearing	397/ 398	AA Development Capital India Fund I, LLC Vs. M/s. Siesta Logistics Corpn, Ltd. & 2 Ors.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Vivekand. BN (K-Law)	Petitioner	
2.	Bhaskar. C (Shole Law)	Respondent	

Counsel for petitioner is present. Counsel for respondents ~~is also present~~. Now, counsel for petitioner is contending that this Tribunal has to proceed with enquiry of this petition because the present petition has nothing to do with the award passed by the Arbitrator and that there is no question of withdrawing this petition. However, the counsel for respondents contended that the present petition cannot be maintained in view of the award passed by the Arbitrator. He is therefore, directed to file a separate application questioning the maintainability of this petition in the light of award passed by the arbitrator and the counsel for petitioner to file counter for the said application if filed by the respondent.

List it on 05.09.2017.


MEMBER (J)


MEMBER (T)